

Chou En-lai to the Prime Minister of India.

- (ii) Text of reply dated 14th November, 1962, from the Prime Minister of India to the Premier Chou En-lai.

[Placed in Library. See No. LT-573/62].

Shri A. P. Jain (Tumkur): Will You get them circulated among Members?

Mr. Speaker: Yes, I may.

**PUBLIC DEBT (ANNUITY CERTIFICATES)
THIRD AMENDMENT RULES, 1962**

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of the Public Debt (Annuity Certificates) Third Amendment Rules, 1962 published in Notification No. G.S.R. 1257 dated the 29th September, 1962, under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No. LT-574/62].

**ANNUAL REPORT AND AUDITED ACCOUNTS OF THE NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA,
NEW DELHI**

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi, (English and Hindi versions) for the year ending the 31st March, 1962 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-575/62].

**ANNUAL REPORT AND AUDITED ACCOUNTS OF BHARAT ELECTRONICS LIMITED,
BANGALORE**

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): Sir, I beg to lay on the Table a copy of Annual Report of the Bharat Electronics Limited, Ban-

galore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-576/62].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878, ETC.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 1395 dated the 27th October, 1962.
- (b) G.S.R. 1396 dated the 27th October, 1962.
- (c) G.S.R. 1397 dated the 27th October, 1962.
- (d) G.S.R. 1398 dated the 27th October, 1962.
- (e) G.S.R. 1437 dated the 3rd November, 1962.
- (f) G.S.R. 1439 dated the 3rd November, 1962.

[Placed in Library. See No. LT-577/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 1400 dated the 27th October, 1962.
- (b) G.S.R. 1401 dated the 27th October, 1962.
- (c) G.S.R. 1402 dated the 27th October, 1962.
- (d) G.S.R. 1403 dated the 27th October, 1962.